

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 06**  
**(IB)-674(PB)/2023**

**IN THE MATTER OF:**

Hemant Goyal Motors Private Limited

.... Petitioner/Applicant

**Order u/S. 10 of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 09.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Corporate : Adv. Vishisht  
Applicant

**ORDER**

Mr. Vishisht, Ld. Counsel for the Corporate Applicant appears physically and seeks time to rectify the defects in the application in terms of proviso of Section 10(4) of the Insolvency and Bankruptcy Code, 2016. He is permitted to do so. He is directed to file the amended petition.

List the matter **on 23.04.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**